

SHRI B. SHANKARANAND : Earlier it was requested by me that, if this has to be continued, it may be taken up on Tuesday and the House agreed. Thereafter, the House also agreed that this might be finished today and they were willing to sit. I thought I could complete it.

MR. CHAIRMAN : Let us start with the Private Members' business...

SHRI B. SHANKARANAND : Then what happens ?

MR. CHAIRMAN : Either it is taken after the Private Members' business or...

SHRI B. SHANKARANAND : You have not to rule when it will be taken up.

SHRI G. M. BANATWALLA : After the Private Members' business is concluded...

MR. CHAIRMAN : After the Private Members' business is concluded today you can reply.

SHRI B. SHANKARANAND : Mr. Chairman, you know the rules of the House very well. I do not expect any ruling which is ambiguous. (*Interruptions*) Now you are ruling that it will be after the Private Members' business. Is it your ruling ?

MR. CHAIRMAN : I think, the House has agreed. That is the suggestion which has come from the Members. It is agreed, I believe, that the House will continue to sit until the Minister completes his reply.

SHRI B. SHANKARANAND : Is this the position by consensus or by voting ? If it is consensus, then I have my own observations to make. You cannot impose any consensus on me. I had planned my programme. (*Interruptions*) I do not disagree with you. I also expect that you do not disagree with me. It was decided that this be taken up on Tuesday. If that is the case, then it is allright. I am in the hands of the House.

MR. CHAIRMAN : As a special case Minister will reply on Tuesday.

16.09 hrs.

ARREST AND RELEASE OF MEMBERS

MR. CHAIRMAN : Before we take up the Private Members' business, I have some announcement to make.

I have to inform the House that the Speaker has received the following telegram date the 15th December, 1983, from the Superintendent of Police, Salem, today ;—

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Sections 143, 188 IPC to direct that Shri K. Arjunan. MP (Omalur Police Station Crime No. 379/83), Shri C. Palaniappan, MP (Salem Town Police Station Crime No. 2519/83) and Shri M. Kandaswamy M. P. (Tiruchengode Police Station Crime No 933/83) be arrested for the reasons that they had violated the prohibitory orders and formed unlawful assembly. They were arrested at Omalur, Salem and Tiruchengode at 10.30 hours on 15-12-1983 respectively. They are being lodged at Central Jail, Salem.”

I have to inform the House that the Speaker has received the following telegrams dated 15 December, 1983, from the Deputy Superintendent of Police, Tiruchy Town, Law and Order, to-day :—

(i)

“Shri N. Selvaraju, M. P. was arrested at Tiruchy on 15-12-83 at 11-30 hours in Tiruchy Fort Police Station Crime No. 2602/83 under Sections 143, 188 IPC read with 7 (1) A Criminal Law Amendment Act”.

(ii)

“Shri N. Selvaraju, M. P. was released at about 20.00 hours.”

I have to inform the House that the Speaker has received the following telegram

dated 15 December, 1983, from the Deputy Superintendent of Police, Thanjavur Town, Tamilnadu, today ; —

“I have the honour to inform you that Shri Thazhai M. Karunanithi, M. P. was arrested on 15-12-83 at 11-15 hours, at Thanjavur for defying prohibitory order in price hike agitation in Tamilnadu in Thanjavur Town East Police Station Crime No. 2469/1983 under Sections 147, 506 (II), 188 IPC, 7 (1) A Criminal Law Amendment Act read with Section 511 IPC”.

I have to inform the House that the Speaker has received the following telegrams dated 15 December, 1983, from the Collector of South Arcot, Cuddalore, Tamilnadu, to-day :—

(i)

“Dr. V. Kulandaivelu, M. P. involved in Crime No. 589/83 Namtharakuppam Police Station under section 151 Cr. P. C. was arrested at 10-15 hours on 15-12-83. This agitation has been undertaken by the 14 political parties front condemning the price hike etc.”

(ii)

“Dr. V. Kulandaivelu, M. P. arrested to-day under Section 151 Cr. P. C. has been released on 15-12-83 at 7...P. M.”

I have to inform the House that the Speaker received the following telegram dated 15 December, 1983, from the Superintendent of Police, Coimbatore, Urban today :—

“Shri C. T. Dhandapani, M. P. was arrested to-day, 15-12-83, at 11.00 hours in front of Townhall in connection with picketing agitation. A case in BI Police Station Crime Number 2223/83 under Sections 143/188 IPC read with 7(1) (a) Criminal Law Amendment Act registered”.

I have to inform the House that the Speaker has received the following wireless message dated 15 December, 1983, from the Inspector of Police, Thiruvallur, Chengalputt, West District, Tamilnadu, today :

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 41 Cr. P. C. to arrest Shri T. Nagarathnam, Member of Lok Sabha, in Sriperumbudur for the Offence under Sections 143, 188 IPC read with Section 7(1) (a) Criminal Law Amendment Act while participating in the picketing before the Taluk Office at Thiruvallur and a case in Thiruvallur Town Police Station Crime No. 335/83 is registered. Shri T. Nagarathnam, Member of Lok Sabha, was accordingly arrested at 10.15 hours on 15-12-83 and is being produced before the Judicial First Class Magistrate, Thiruvallur for being remanded to judicial custody.”

I have to inform the House that the Speaker has received the following wireless message dated 15 December, 1983, from the Superintendent of Police, Tirunelveli East, Tamilnadu, today :

“I have the honour to inform you that Shri D. S.A. Sivaprakasham, Member of Parliament, was arrested on 15-12-83 at 10.45 hours by the Inspector of Police, Tuticorin Central, for violating prohibitory order by way of Picketing at Taluk Office at Tuticorin to press home charter of demands of 14 parties allied front. A case in Tuticorin Crime No. 1121/83 under Sections 143, 431, 188 IPC has been registered.”

SHRI G. M. BANATWALLA (Ponnani) : Sir so many M.Ps have been arrested and we do not discuss that here.

श्री राम लाल राही (मिसरिख) : इतने एम० पी० अरेस्ट हुए हैं, कम-से-कम 5 मिनट के लिए हाउस को स्थगित किया जाना चाहिए ।

MR. CHAIRMAN : Let me complete this.

I have to inform the House that the Speaker has received the following telegram dated 15 December 1983, from the Superintendent of Police, Coimbatore Urban, to-day :

“Shri Era Mohan, M. P. was arrested today, 15-12-1983, at 11-30 hours at Theppakulam Maindan in connection with picketing agitation. A case in B2R S. Puram Police Station Crime No. 1296/83 under Sections 143/188 IPC read with 7(1) (a) Criminal Law Amendment Act was registered.”

I have to inform the House that the Speaker has received the following wireless message dated 15 December, 1983, from the Deputy Superintendent of Police, T. V. Malai North Arcot District, today :

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 143/188 IPC to direct that Shri S. Murugain, M.P. and his followers be arrested for forming unlawful assembly in defiance of prohibitory order near Kamaraj Statue at Chananam Bus Stand T. V. Malai Town. Shri Murugain, M. P. and his followers were arrested in T. V. Malai Town Police Station Crime No. 559/83 under Sections 143 and 188 IPC at 0930 hours on 15.12.83 and they are kept at T. V. Malai Town Police Station at present.”

I have to inform the House that the Speaker has received the following communications dated 10 December, 1983, today :—

(i)

Telegram from the Deputy Superintendent of Police, CRB, Madurai North Camp.

“I have the honour to inform you that I have found it my duty in the exercise of my powers under Section 41 (1) (a) of

Criminal procedure Code to direct that Shri K. Mayathevar, Member of Lok Sabha, be arrested for being the member of unlawful assembly and violating the regulatory order in force under Section 143 and 188 IPC in Dindigul Town, North Police Station Crime Number 1272/83. Shri K. Mayathevar M.P., was accordingly arrested and taken into custody at 0945 hours on 15.12.1983 and is at present lodged in police custody.”

(ii)

Telegram from Inspector of Police, Dindigul Town, North Police Station.

“I have the honour to inform you that Shri K. Mayathevar, Member of Lok Sabha, who was arrested on 15.12.1983 for participating in the Statewide picketing at Dindigul and for being the member of an unlawful assembly and for defying regulatory order, was released on 15.12.83 at 18.15 hours.”

MR. CHAIRMAN : Now we will go to the next item. Shri Chitta Basu.

SHRI G.M. BANATWALLA : Sir, this wholesale arrest of JPs reflects the deep discontent that is there. The Government must be asked to make a statement as to what is being done about this matter. (Interruptions) How they can arrest large number of MPs. ? Do you take it lightly ?

MR. CHAIRMAN : You have expressed your views.

SHRI G.M. BANATWALLA : They should make a statement in the House. Large number of MPs have been arrested.

SHRI RAM [LAL RAHI : House should be adjourned for 5 minutes. (व्यवधान)

मभापति महोदय, सदन को पांच मिनट के लिए एजार्न करना चाहिए ।

श्री अब्दुल रशीद काबुली (श्रीनगर) : यह बहुत इम्पोर्टेंट मामला है । गवर्नमेंट को

इसका जबाब देना चाहिए। आप हाउस को एजार्न कीजिए। (व्यवधान)।

श्री एब्दुल रशीद काबुली (श्री नन्द) - ये भीत रिपोर्टिंग
 मसाले है - गोरनिंग को इस का जबाब दिया जाये - आप
 कायस को रोज़ बर्न कीजिये - (अन्तिम बर्न)

श्री राम लाल राही : सदन के चलते समय इतने सदस्य पहले कभी गिरफ्तार नहीं किए गए। (व्यवधान) मेरी रिक्वेस्ट है कि बाप दो में से एक काम करें : या तो आप गृह मंत्री को सदन में बुला कर स्टेटमेंट दिलाएं वह यहाँ आकर स्थिति को स्पष्ट करें - या बाप पांच मिनट के लिए सदन को स्थगित कर दें। (व्यवधान)।

MR. CHAIRMAN : You have expressed your views. The Ministers are there. The Minister of Parliamentary Affairs is there.

Let us go to the next-item-Private Members' Business. It is the duty of the Chair to inform Members of the arrest.

SHRI ABDUL RASHID KABULI : House should be adjourned. We have to adjourn House in order to discuss these (Interruptions).

MR. CHAIRMAN : Order please. We should now go to Private Members' Business.

You have expressed your views,

श्री अब्दुल रशीद काबुली : रूलिंग पार्टी माइनर इश्यूज को बहुत उछालती है। आज जबकि हाउस के चलते हुए इतने मॅम्बर्ज गिरफ्तार हो गए हैं, गवर्नमेंट को इसकी कार्गनीजेंस लेनी चाहिए और इस बारे में स्टेटमेंट देना चाहिए। आज इस मुल्क में डेमोक्रेसी कासरोड्ज पर है।

श्री एब्दुल रशीद काबुली - रूनिंग पार्टी माइनर
 आइस कियु रिज को भीत रिक्वेस्ट है - रूज जबकि माइस
 के चलते भीत रिक्वेस्ट है - गवर्नमेंट को इसका जबाब
 देना चाहिए - आप इस का जबाब दिया जाये - आप
 कायस को रोज़ बर्न कीजिये - (अन्तिम बर्न)

MR. CHAIRMAN : These are arrests made by the State Government. You have expressed your views. You have expressed your concern. They are being taken note of.

SHRI P.K. KODIYAN (Adoor) : Government should make a statement. That is all that we want.

SHRI E. BALANANDAN (Mukundapuram) : Large number of MPs have been arrested. Government should make a statement.

MR. CHAIRMAN : Arrests have been made by State Government. They cannot be discussed here, as such. You have expressed your concern.

SHRI ABDUL RASHID KABULI : You also have expressed yourself, Sir !

MR. CHAIRMAN : I am also a part of the House. Let us go on to the next item.

MR. CHAIRMAN : Let us get on with the Private Members' business.

SHRI ABDUL RASHID KABULI : Adjourn the House for 5 minutes.

श्री राम लाल राही : मान्यवर, आप सदन की मर्यादा के रक्षक हैं, सदन के इतने सदस्य गिरफ्तार किए गए हैं आपकी मर्यादा रखनी चाहिए। इसलिए 5 मिनट के लिए कार्यवाही स्थगित कर दें।

MR. CHAIRMAN : You have expressed your views and concern very forcefully. I am sure, it would be taken note of. You cannot discuss it like this (Interruptions).

SHRI CHITTA BASU (Barasat) : The Government must taken note of the deep resentment about the price rise in Tamil Nadu. We all feel, and the House feels that there is a very serious situation prevailing in Tamil Nadu. That is due to the price rise, which is the result of the Government of India's policies. The Government of India should take a note of it, and must make a statement in this House...
(Interruptions).

SHRI ABDUL RASHID KABULI : It appears that the ruling party there and the Congress (I) have reached some understanding, and that is why they are dending this here and are not coming with a statement. They must take the House into confidence ...
(Interruptions).

MR. CHAIRMAN : You have expressed your views and concern, it has been taken note of by the Government.

THE MINISTER OF PARLIAMEN- TARY AFFAIRS, SPORTS AND WORKS AND HOUSING (SHRI BUTA SINGH) : I am sorry, the feelings expressed by a section of the House cannot be construed as the feelings of the House. These are the feelings of a few Members in this House. Unfortunately, the hon. Members are setting a very bad precedent. I am prepared, but Shri Kabuli should also be prepared. What is happening in Jammu and Kashmir...
(Interruptions).**

MR. CHAIRMAN : Nothing will go on record. Now, we will go to the Private Members' Business.

16.22 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(SIXTY SEVENTH REPORT)

SHRI CHITTA BASU (Barasat) : I beg to move :

"That this House do agree with the Sixty-seventh Report of the

Committee on Private Members' Bills and Resolutions presented to the House on the 14th December, 1982."

MR. CHAIRMAN : The question is:

"That this House do agree with Sixty-seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th December, 1982."

The motion was adopted.

16.23 hrs.

RESOLUTION RE: INDUSTRIAL SICKNESS CONTD.

MR. CHAIRMAN : (SHRI SOMNATH CHATTERJEE) : The House will now take further discussion on the Resolution moved by Shri E. Balanandan on 19th Aught, 1983.

Shri M.C. Daga to continue his speech. You have already taken 22 minutes, please complete it within 10 minutes. The balance time left for this is only 58 minutes.

श्री मूल चन्द डागा (पाली) : सभापति जी, प्रस्ताव पेश किया है उसको पढ़ने समय नहीं लगाना चाहता, और यही कहना चाहता हूँ कि अभी भी देश के अन्दर काफी रुग्ण कारखाने हैं। 10 दिसम्बर, 1983 को सदन के अन्दर जवाब देते हुए कहा गया था और रिजर्व बैंक की भी रिपोर्ट के अनुसार 371 बम्बई के कारखानों में से 193 कारखाने बीमार हैं। यह 10 दिसम्बर, 1983 के आँकड़े हैं, इतने कारखाने आज भी बीमार हैं।

हमारे लेबर मिनिस्टर ने कहा था :

"The latest data available with the Labour Ministry reveals that